

### Development of Townehip in Karnataka

3910. SHRI S.D.N.R. WADIYAR : Will the PRIME MINISTER be pleased to state :

(a) whether some private companies have been entrusted the task by the Government to develop township in Karnataka;

(b) if so, the names of private companies and total land earmarked for the purpose; and

(c) the details of the land acquired and any other schemes prepared in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). Urban Development is a State subject. The information is being collected from the Government of Karnataka and will be laid on the Table of the Sabha.

### Mahi Power Project in Rajasthan

3911. SHRIMATI VASUNDHARA RAJE : Will the PRIME MINISTER be pleased to state :

(a) whether Mahi Power Project is being implemented in Rajasthan;

(b) if so, the amount spent on this power project so far;

(c) whether the Union Government propose to extend any financial assistance to the State for this power project; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). The Mahi Bajaj Hydroelectric project stage-I and II 140 MW (2x25+2x45 MW) was commissioned in 1989 at an estimated cost of Rs. 198 crores.

(c) and (d). No, Sir. However, Government of Rajasthan proposes to carry out renovation and modernisation of this project at a cost of Rs. 24.4 crores.

### Clean Administration

3912. SHRI MRUTYUNJAYA NAYAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government is committed to provide clean Administration to the public, and uproot corruption, particularly among the Public Servants;

(b) if so, whether the Government would take legal/administrative steps to see that the C.B.I. is not required

to seek the permission of the Government, for prosecution of the Public Servants; and

(c) whether the Head of the C.B.I. has urged the Government on the lines, referred to under (b) above?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) Yes, Sir.

(b) Requirement of prior permission to prosecute a public servant in a Court of Law for certain offences is provided for under the Criminal Procedure Code, 1973 and the Prevention of Corruption Act, 1988. Since this requirement has been provided for under the law of the land, it is not possible to allow the CBI not to seek such sanction.

(c) No, Sir.

[Translation]

### Reserved Posts for SC/ST

3913. SHRI ASHOK PRADHAN : Will the PRIME MINISTER be pleased to state :

(a) whether some posts of various categories reserved for Scheduled Castes and Scheduled Tribes have been lying vacant for quite some time in the departments and undertakings functioning under Ministry of Personnel, Public Grievances and Pensions;

(b) if so, the details of the latest position, post-wise;

(c) whether besides making new appointment to some posts in the subordinate departments and undertakings of the Ministry, the employees of various categories already working in these offices have been given promotion during the last three years;

(d) if so, the details thereof, year-wise;

(e) whether the appointment of Scheduled Caste/Scheduled Tribe candidates are in accordance with the reservation quota and whether the Scheduled Caste/Scheduled Tribe employees already working in the offices have been promoted in accordance with the reservation quota; and

(f) the action being taken by the Ministry to fill the reserved posts of various categories lying vacant at present and to give promotion to Scheduled Caste/Scheduled Tribe employees in accordance with the reservation quota?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). The backlog of

reserved vacancies as on 1.8.1996 was as given below :

Classification of Posts	'A'	'B'	'C'	'D'
Scheduled Castes	1	10	28	2
Scheduled Tribes	-	7	32	2
Total :	1	17	60	4

(c) to (f). The requisite information is being collected and will be placed on the table of the Sabha.

[English]

#### Power Grids/Stations in Delhi

3914. SHRI N.J. RATHWA : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government propose to set up some Power Grids/Stations in Delhi;

(b) if so, locations thereof;

(c) the expenditure to be incurred on each of these;

(d) the time by which these are likely to be set up; and

(e) the extent to which the power supply in Delhi is likely to be improved after setting up of these grids/stations?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) to (e). Do not arise in view of reply to (a) above.

[English]

#### Power Project in Kerala

3915. SHRI MULLAPALLY RAMACHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have given clearance to any power project proposed to be set up at Irinavee in Canannore district of Kerala;

(b) if so, the details and the estimated cost thereof;

(c) whether any time frame has been fixed for the commissioning of this project; and

(d) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No Power Project has been given techno-economic clearance by the Central Electricity Authority to be set up at Irinavee in Canannore District of Kerala.

(b) to (d). Do not arise.

#### Dismissal, Removal and Compulsory Retirement

3916. SHRI SOUMYA RANJAN : Will the PRIME MINISTER be pleased to state :

(a) the number of Government Servants given the penalty of dismissal, removal and compulsory retirement from service during the last three years; and

(b) the main reasons for awarding such a major penalty?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). Central Civil Services (Classification, Control and Appeal) Rules, 1965 provide for imposition of the penalty of dismissal, removal or compulsory retirement on a Government servant, for good and sufficient reasons, after an inquiry in accordance with Rule 14 of the aforesaid Rules. Before imposition any of the above penalties, consultation with the UPSC, wherever applicable, is also necessary. As the disciplinary authorities are spread all over India, the statistics in regard to number of employees who have been awarded any of the above penalties are not being monitored centrally.

#### Direct Entrants of IAS, IPS

3917. SHRI RAM SAGAR : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news item captioned "IAS, IPS may have fewer direct entrants: New proposal favours promotion of State-Cadre" appearing in the 'Times of India' dated September 1, 1996;

(b) if so, whether Government have taken any decision in the matter; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) Yes, Sir.

(b) and (c). Steps have been initiated to implement the decisions of the Supreme Court regarding computation of the Direct Recruitment and Promotion quotas for the All India Services.

#### Growth Rate

3918. SHRI JOACHIM BAXLA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether Raja Chelliah, the eminent economist,